

PETITIONER:
KARNATAKA STATE GOVERNMENT FIRSTGRADE COLLEGES PART-TIME LEC

Vs.

RESPONDENT:
STATE OF KARNATAKA

DATE OF JUDGMENT 11/09/1995

BENCH:
RAMASWAMY, K.
BENCH:
RAMASWAMY, K.
HANSARIA B.L. (J)

CITATION:
JT 1995 (9) 592 1995 SCALE (5)438

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

It is stated in the rejoinder-affidavit that a subcommittee has been constituted by the State Government to consider the grievances of the part-time lecturers and the cases of all such persons would be considered by the sub-committee. The Minister in-charge also seems to have made a statement to that effect on the floor of the House. If that is so, it would be open to the petitioners to make a representation before the sub-committee along with all other persons similarly situated.

The writ petition is accordingly dismissed.